

Rep. by Act... 56 of 1968, S. 2 & Sch. I

THE BIHAR STATE LEGISLATURE (DELEGATION  
OF POWERS) ACT, 1968

No. 39 OF 1968

[30th August, 1968]

An Act to confer on the President the power of the Legislature  
of the State of Bihar to make Laws.

BE it enacted by Parliament in the Nineteenth Year of the  
Republic of India as follows:—

1. This Act may be called the Bihar State Legislature (Delega- shrot title.  
tion of Powers) Act, 1968.

2. In this Act, "Proclamation" means the Proclamation issued Definition.  
on the 29th day of June, 1968, under article 356 of the Constitution,  
by the President and published with the notification of the Govern-  
ment of India in the Ministry of Home Affairs No. G.S.R. 1228 of the  
said date.

3. (1) The power of the Legislature of the State of Bihar to Conferment  
make laws, which has been declared by the Proclamation to be exer- on the  
cisable by or under the authority of Parliament, is hereby conferred President  
on the President. of the

(2) In the exercise of the said power, the President may, from power of  
time to time, whether Parliament is or is not in session, enact as the State  
a President's Act a Bill containing such provisions as he considers Legislature  
necessary: to make  
laws.

Provided that before enacting any such Act, the President shall,  
whenever he considers it practicable to do so, consult a Committee  
constituted for the purpose consisting of forty members of the House  
of the People nominated by the Speaker and twenty members of the  
Council of States nominated by the Chairman.

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(3) Every Act enacted by the President under sub-section (2) shall, as soon as may be after enactment, be laid before each House of Parliament.

(4) Either House of Parliament may, by resolution passed within thirty days from the date on which the Act has been laid before it under sub-section (3), which period may be comprised in one session or in two successive sessions, direct any modifications to be made in the Act and if the modifications are agreed to by the other House of Parliament during the session in which the Act has been so laid before it or the session succeeding, such modifications shall be given effect to by the President by enacting an amending Act under sub-section (2):

Provided that nothing in this sub-section shall affect the validity of the Act or of any action taken thereunder before it is so amended.